

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DASVE RETAIL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dasve Retail Limited
2.	Date of incorporation of corporate debtor	8 October, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2008PLC187367
5.	Address of the registered office and principal office (if any) of corporate debtor	Hincon House, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai-400083
6.	Insolvency commencement date in respect of corporate debtor	8 February 2021 (order published on 1 March 2021)
7.	Estimated date of closure of insolvency resolution process	7 August 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailesh Verma IBBI.IPA-002/IP-N00070/2017-18/10148
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E1004, Vijaya Apartments, Mall Road, Ahinsa Khand 2, Near Shanti Gopal Hospital, Indrapuram, Ghaziabad, Uttar Pradesh-201014 E-mail: shailesh3108@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Deloitte Touche Tohmatsu India LLP, 27th Floor, Tower 3, One International Center, Elphinstone (W), Mumbai – 400 013 Email: inlavasaip@deloitte.com ; shaiverma@deloitte.com ;
11.	Last date for submission of claims	15 March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of creditors has been ascertained by the IRP as on date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As on date)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dasve Retail Limited on 8 February 2021, which order was published on the NCLT website on 1 March 2021.

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The creditors of Dasve Retail Limited are hereby called upon to submit their claims with proof on or before 15 March 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Shailesh Verma

Interim Resolution Professional of Dasve Retail Limited,
(under Corporate insolvency resolution process)
Registration no. IBBI.IPA-002/IP-N00070/2017-18/10148

Registered Address:

E1004, Vijaya Apartments, Mall Road,
Ahinsa Khand 2, Near Shanti Gopal Hospital,
Indirapuram, Ghaziabad, Uttar Pradesh, 201014
E-mail: shailesh3108@gmail.com

Communication Address:

Deloitte Touche Tohmatsu India LLP, 27th Floor, Tower 3,
Indiabulls Finance Center, Elphinstone – West, Mumbai – 400013
Email: inlvasaip@deloitte.com; shaiverma@deloitte.com

Date: March 03, 2021

Place : Mumbai